

## Central Administrative Tribunal Principal Bench, New Delhi.

CP- 27/94 in DA-1345/92

New Delhi this the 19th Day of July, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman Hon'ble Mr. B.N. Dhoundiyal, Member(A)

- Sh. Daya Chand
   S/o Sh. Chattar Singh.
- Smt. Raj Bala Devi,
   U/o Sh. Beer Pal Singh.
- Sh. Ramesh Chand,
   S/o Sh. Chander Bhan.
- Sh. Devendra Pal,
   S/o Sh. Bhanwar Singh.
- 5. Smt. Saroj Kapur, W/o Sh. Anil Kapur.
- 6. Sh. Rajbir Singh, W/o Sh. Ram Kishan.
- Sh. Jai Bhagwan,
   S/o Sh. Chatter Singh.
- 8. Sh. Kishan Singh, S/o Sh. B.S. Rawat.
- 9. Sh. Ram Yash, S/o Sh. R.P. Yadav.
- 10. Sh. Mahipal Singh, S/o Sh. Sardar Singh.
- 11. Smt. Sharda Devi, W/o Sh. Subhash Chand.
- 12. Smt. Shakuntla Batra, W/o Sh. S.K. Batra.
- 13. Sht. Kamla Devi, U/o Sh. S.K. Mogha.
- 14. Sh. Subhash Chand, S/o Sh. Kamal Singh.

Peti tioners

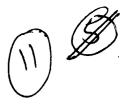
All petitioners are C/o Sh. Sant Lal, Advocate, C-21(B), New Multan Nagar, Delhi-56.

(By advocate Sh. Sant Lal)

versus

Shri T. Raman,
 Secretary,
 Ministry of Communications,
 Department of Posts,
 Dak Bhawan, New Delhi-1.

SV



- Sh. V.M. Kelhar, Chief Postmaster General, Delhi Circle, Meghdoot Bhawan, New Delhi-1.
- 3. Sh. M.R. Nega, Chief Postmaster, New Delhi G.P.O., New Delhi-1.

Respondents

(By advocate Sh. Jog Singh)

ORDER (OR AL)
delivered by Hon ble Mr. Justice S.K. Dhaon, Acting Chairman

A counter—affidavit has been filed on behalf of the respondents annexing thereto the details of the chart which indicates details of payment made to the 13 applicants out of 14 applicants. In respect of applicant No.14 (Sh. Subhash Chand) it is stated that the details relating to the payments made to him has not been received from the official concerned. Therefore, no particulars about the payments made to him have been given. Sh. Sant Lal, learned counsel for the petitioners, who was served with a copy of the chart on 10.5.94, states that the statement is incomplete. He states that certain payments which were made to the applicants have not been shown. Therefore, it can reasonably be inferred that the said payments were not made at all.

We feel that the respondents have substantially complied with the directions of this Tribunal. However, we make it clear that the respondents shall pass a final order relating to payments with respect to Sh. Subhash Chand (the applicant No. 14) within a period of one month from today. We also make it clear that if the applicants feel dissatisfied with the payments shown in the chart annexed to the counter-affidavity they will be at liberty to approach the respondents. If such an application is filed by anyone of them or all of them, the same shall





he dealt with within a period of one month from the date of the application and any payment if due, shall be made to such applicants who were parties in the O.A.

With these observations, this application is disposed of.

Notices issued to the respondents are discharged. There shall be no order as to costs.

(B. N. DHOUND IYAL)

MEMBER(A)

(S.K. THAON) ACTING CHAIRMAN

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